

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF APPLE LAND DEVELOPMENT PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	APPLE LAND DEVELOPMENT PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	22/01/2008
3.	Authority under which corporate debtor is incorporated / registered	ROC – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102MH2008PTC178121
5.	Address of the registered office and principal office (if any) of corporate debtor	2348, Building No. 49, Shree Satya Sai Kripa Soc. Gandhi Nagar, Opposite MIG Cricket Club, Bandra (East), Mumbai, Maharashtra - 400051
6.	Insolvency commencement date in respect of corporate debtor	14-02-2025 (Friday) <i>Order received on 16-02-2025</i>
7.	Estimated date of closure of insolvency resolution process	13-08-2025 (Wednesday)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Nilesh Rajendra Kothari IBBI/IPA-002/IP-N01225/2022-2023/14132 AFA Valid Till 31.12.2025
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	A-703, Iskon Riverside, Near Shelaleikh Society, Shahibaug, Ahmadabad, Gujarat, 380004 Email Id: ca.nkothari@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	410, 4th Floor, Bluerose Industrial Estate Near Metro Mall and Tata Power Petrol Pump Western Express Highway, Borivali East – 400066 Mumbai Email Id: ibc.appleland@gmail.com
11.	Last date for submission of claims	28-02-2025 (Friday)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a Corporate Insolvency Resolution Process of **APPLE LAND DEVELOPMENT PRIVATE LIMITED** on 14.02.2025 (Friday).

The creditors of **APPLE LAND DEVELOPMENT PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 28.02.2025 (Friday) to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

NILESH
RAJENDRA
KOTHARI

Digitally signed by
NILESH RAJENDRA
KOTHARI
Date: 2025.02.19
12:13:43 +05'30'

Nilesh Rajendra Kothari

Interim Resolution Professional

In the matter of Apple Land Development Private Limited

IBBI/IPA-002/IP-N01225/2022-2023/14132

Correspondence Address: 410, 4th Floor, Bluerose Industrial Estate,

Near Metro Mall and Tata Power Petrol Pump,

Western Express Highway, Borivali East - 400066 Mumbai

Email Id: ibc.appleland@gmail.com

Date : 17.02.2025

Place : Mumbai

FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF APPLE LAND DEVELOPMENT PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	APPLE LAND DEVELOPMENT PRIVATE LIMITED
2. Date of incorporation of corporate debtor	22/01/2008
3. Authority under which corporate debtor is incorporated / registered	ROC - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102MH2008PTC178121
5. Address of the registered office and principal office (if any) of corporate debtor	2348, Building No. 49, Shree Satya Sai Kripa Soc. Gandhi Nagar, Opposite MIG Cricket Club, Bandra (East), Mumbai, Maharashtra - 400051
6. Insolvency commencement date in respect of corporate debtor	14-02-2025 (Friday) Order received on 16-02-2025
7. Estimated date of closure of insolvency resolution process	13-08-2025 (Wednesday)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Nilesh Rajendra Kothari IBBI/PA-002/IP-NO1225/2022-2023/14132 AFA Valid Till 31.12.2025
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	A-703, Iskon Riverside, Near Shalaleikh Society, Shahibaug, Ahmadabad, Gujarat, 380004 Email: id: ca.nkothari@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	410, 4th Floor, Bluerose Industrial Estate Near Metro Mall and Tata Power Petrol Pump Western Express Highway, Borivali East - 400066 Mumbai Email: id: abc.appleland@gmail.com
11. Last date for submission of claims	26-02-2025 (Friday)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a Corporate Insolvency Resolution Process of **APPLE LAND DEVELOPMENT PRIVATE LIMITED** on 14.02.2025 (Friday).

The creditors of **APPLE LAND DEVELOPMENT PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 26.02.2025 (Friday) to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in form, by post or by electronic means. The claims may be filed in the prescribed format and with complete details duly notarized.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Nilesh Rajendra Kothari
Interim Resolution Professional
In the matter of Apple Land Development Private Limited
IBBI/PA-002/IP-NO1225/2022-2023/14132
Correspondence Address: 410, 4th Floor, Bluerose Industrial Estate, Near Metro Mall and Tata Power Petrol Pump, Western Express Highway, Borivali East - 400066 Mumbai
Email: id: abc.appleland@gmail.com

Date: 17.02.2025
Place: Mumbai

FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF VINHYAVASINI ISPAT INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Vinhyavasini Ispat Industries Private Limited
2.	Date of incorporation of corporate debtor	02/11/2010
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U27310MH2010PTC209729
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No. 101, OG-III, Oberoi Garden, Thakur Village Off Western Express Highway, Kandivali (E), Mumbai City, Maharashtra-400101, India
6.	Date of closure of Insolvency Resolution Process	06.01.2025
7.	Liquidation commencement date of corporate debtor	27.01.2025 (Copy of order received on 17.02.2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Ashish Narayan Registration No.: IBBI/PA-002/IP-NO0444/2017 2018/11274
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 4A/703, Whispering Palms, Lokhandwala, Kandivali (East), Mumbai, HDFC BANK, Maharashtra-400101 Email: cs.ashish@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address for correspondence: C/o Resurgent Resolution Professionals LLP (IPE) 602, 6th Floor, Central Plaza, 166, CST Road, Koliwary Village, Kalina, Santacruz (west), Mumbai -400098. Email ID (Process specific): cirp.vip@gmail.com
11.	Last date for submission of claims	19.03.2025

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Court -1, has ordered the commencement of Liquidation Process of the **Vinhyavasini Ispat Industries Private Limited** on 27.01.2025. (Copy of order received on 17.02.2025).

The stakeholders of **Vinhyavasini Ispat Industries Private Limited** are hereby called upon to submit their claims with proof on or before 19.03.2025, to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. The claims may be filed in the prescribed format and with complete details duly notarized.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Ashish Narayan
Liquidator
In the matter of Vinhyavasini Ispat Industries Private Limited
Reg. No. IBBI/PA-002/IP-NO0444/2017-2018/11274
AFA Number: AA2/11274/02/311225/203699
AFA Valid Up to: 31-12-2025

Date: 17.02.2025
Place: Mumbai

AUTHUM AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

Regd. Off.: 707, Raheja Centre, Free Press Building Road, Nariman Point, Mumbai-21. Ph: (022) 6747 2117 Fax: (022) 6747 2118 E-mail: info@authum.com

POSSESSION NOTICE (As per Rule 8(f) of Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the Authorized officer of the Authum Investment & Infrastructure Limited ("AIL") (Resulting Company) pursuant to the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIL vide NCLT order dated 10.05.2024, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notices dated 29-08-2024 calling upon the borrower AMIT KHERA/ BHANUSHALI, Co-borrowers PURVI AMIT BHANUSHALI to repay the amount mentioned in the notice being Rs 2,75,45,043/- (Rupees Two Crore Seventy Five Lakh Forty Five Thousand Four Three Only) under Loan Account No. RHHLMUM00057279 with further interest and costs within 60 days from the date of receipt of the said notices.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrower and the public in general that the undersigned has taken **SYMBOLIC POSSESSION** of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on this 12th of February of the year 2025.

The Borrower/Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Authum Investment & Infrastructure Limited for an amount of Rs.3,00,34,051 (Rupees Three Crore Thirty Four Thousand Fifty One Only)** as on 31st January-2025 along with future interest and cost thereon. The Borrower/Co-Borrower's attention is invited to provisions of Section 13(8) of the said Act, in respect of time available, to redeem the secured assets.

Description of immovable Property
All That Piece Or Parcel Of Land Bearing Plot No.283, Sector-28, Vashi, Navi Mumbai, Tal. & Dist. Thane" Containing By Admeasurement 320 Sq. Mtrs. Or Thereabout And Bounded As Follows: That Is To Say- On Or Towards The North By 10.00 Mtrs., Wide Road, On Or Towards The South By Plot No.285, On Or Towards The East By Plot No.282, On Or Towards The West By Plot No.284.

Date: 12th February-2025 Authorized Officer
Place: Mumbai Authum Investment and Infrastructure Limited

NOTICE OF LOSS OF SHARES OF HINDUSTAN UNILIVER LIMITED

(Formerly Hindustan Lever Limited (HLL))
Regd.Off.Hindustan Uniliver Limited, Uniliver House, B D Savant Marg, Chakala, Andheri (East) Mumbai-400 099

Notice is hereby given that the following share certificates has/have been reported as lost/misplaced and company intends to issue duplicate certificates in lieu thereof, in due course. Any person who has a valid claim on this said shares should lodge such claim with the company at its registered office within 15 days hereof.

Name of Holder	Folio No	No of Shares of FY-10Rs.	Certificate No	Distinctive nos
Narayandas N Rizvani jointly Mrs Mayadevi N Rizvani (Deceased)	HLL2869574	50 20 Total: 126	2135769 2135770 2135771	174497563-174497612 174497613-174497662 174497663-174497688

PLACE: MUMBAI
DATE: 17.02.2025 NAME OF SHARE HOLDER
Narayandas Navalrai Rizvani

UNIMONI FINANCIAL SERVICES LIMITED

RO: N.G. 12 & 13 Ground Floor, North Block, Manjal Centre, Dickenson Road, Bangalore - 560 042. CIN No. U85110KA1995PLC018175

PUBLIC NOTICE

This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by UNIMONI FINANCIAL SERVICES LIMITED on 20.02.2025 at 10.00 am at the respective centers given below. The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers. The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various Customers mentioned below with branch name.

Auction Centre Address & Loan Nos: MUMBAI - MIRA ROAD (MUI - OFFICE NO 1, 2, 3, FIRST FLOOR, S2 - SHOPPING CENTRE, BUILDING NO A, 63/64, SHANTHI - 401107, Contact No. 9819142430) 2088157.

(Reserves the right to alter the number of accounts to be auctioned &/ postpone / cancel the auction without any prior notice)

NEW MARINE LINES BRANCH

37-"Kshmalaya", Opposite Patkar Hall, New Marine Lines, Mumbai-400 020.
Tel. : (022) 2200 6668 E-mail : cb1389@canarabank.com

DEMAND NOTICE FOR LOCKER RENT ARREARS & PENALTY CUM LOCKER BREAK OPEN NOTICE

(Default due to non-payment of locker rent by hirer)

A Public notice is hereby given to all the persons concerned and public in general that the person/s named under this notice have available the facility of safe deposit lockers at the below mentioned branches of **Canara Bank** (including branch of e-Syndicate Bank). The respective branches have already addressed individual letters / Notices by registered post with acknowledgement due (AD) to locker hirers / LOA at the latest available address as per our Bank records with a request to remit the arrears of Locker Rent. Despite of these notices, the locker hirers / LOA have not contacted the Branch and have not remitted to locker rent arrears.

Below mentioned Locker Hirers and their legal heirs are requested to consider this as the **FINAL NOTICE** and contact the Branch concerned with necessary documents and remit the locker rent arrears **within 10 days** from the date of publication of this notice failing which the Bank will break open the lockers without any further notice or intimation, at the cost and sole risk of the hirers or their legal representatives / heirs.

LIST OF THE HIRERS HAVING LOCKER ARREARS AND PENALTY ARREARS:

Sr. No.	Name of The Locker Hirers	Address	Locker No.	Branch Name / Contact No.	Arrears Due & Last Operation
1	SMITA S. THAKKAR	Address 1 - Flat No. 1, 7 th Floor, B. Kanti Apartment, Band Stand, Bandra (W), Mumbai-400 050 Address 2 - C/o. S. S. Development Corp. 117, Neptune Arcade, Guru Nanak Road, Bandra (W), Mumbai-400 050.	19 (Previously SYNDICATE BANK)	CANARA BANK, New Marine Line	Arrears Due More Than 3 Years

Date : 18.02.2025
Place: Mumbai
Sd/-
Branch Manager
Canara Bank

IMPORTANT

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HARYANA CAPFIN LIMITED

Registered Office: Pige Nagar, Village Sukeli, N.H. 17, B.K.G Road, Taluka Roha, Dist. Nagard - 402126 (Maharashtra)
Corporate Office: Plot No. 30, Institutional Sector 44, Gurugram - 122003 (Haryana)
Interim Corporate Office: Plot No. 106, Institutional Sector 44, Gurugram - 122003 (Haryana)
Ph.: +91-02194-238511, 238512 Fax: +91-02194-238513
E-mail: investors@haryanacapfin.com Website: www.haryanacapfin.com
CIN: L27209MH1998PLC236139

NOTICE is hereby given pursuant to the provisions of Section 110 and other applicable provisions, if any, of the Companies Act, 2013 (the "Act") read with the Companies (Management and Administration) Rules, 2014 ("Rules"), Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standard on General Meetings (SS-2), as amended from time to time and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA") for holding general meetings / conducting Postal Ballot process through e-voting vide General Circular Nos. 14/2020 dated 8th April 2020, 17/2020 dated 13th April 2020, 22/2020 dated 15th June 2020, 33/2020 dated 28th September 2020, 39/2020 dated 31st December 2020, 10/2021 dated 23rd June 2021, 20/2021 dated 8th December 2021, 3/2022 dated 5th May 2022, 11/2022 dated 28th February 2022, 20/2022 dated 25th September, 2023 and 09/2024 dated 19th September, 2024 (collectively referred to as "MCA Circulars"), that the resolution as set out in the Postal Ballot Notice dated 29th January, 2025 is proposed to be passed by the members through Postal Ballot only by remote e-voting process.

In terms of relevant provisions of the Act and in accordance with MCA Circulars, the Postal Ballot Notice along with the instructions regarding remote e-voting has been sent only through email to all those Members, whose email address is registered with the Company/Depositories/Depository Participants/Registrar and Share Transfer Agent (RTA) of the Company and whose name is recorded in the register of members or in the register of beneficial owners maintained by the Depositories as on the cut-off i.e. 07th February, 2025. A person who is not a member on the cut-off date shall accordingly treat the Postal Ballot Notice for information purpose only.

In compliance with the requirements of the MCA Circulars, physical copy of Postal Ballot Notice along with Postal Ballot Forms and pre-paid business envelope will not be sent to the shareholders through the remote e-voting system only. Electronic copies of the Postal Ballot Notice have been sent to all the members on 17th February, 2025, whose email ids are registered with the Company/RTA/ Depository participants.

The Postal Ballot Notice will also be available on the website of the Company at www.haryanacapfin.com, Stock Exchange i.e. BSE Limited ("BSE") at www.bseindia.com and on the website of NSDL at www.evoting.nsdl.com.

The facility of casting the votes by the members ("e-voting") will be provided by National Securities Depository Limited (NSDL) and the detailed procedure for the same has been provided in the Postal Ballot Notice. The remote e-voting period commences on Wednesday, 19th February, 2025 from 09.00 a.m. (IST) and ends at 05.00 p.m. (IST) on Thursday, 20th March, 2025. The e-voting module shall be disabled by NSDL for voting thereafter. Remote e-voting shall not be allowed beyond the said time and date. During this period, members of the Company, holding shares either in physical form or in dematerialized form, as on the cut-off date of 07th February, 2025, may cast their vote by remote e-voting on the resolution as set out in the Postal Ballot Notice.

The Company has appointed Mr. Rajesh Gupta (CSP: 26258, FCS-4870), Practising Company Secretaries scrutinizer for conducting the postal ballot process by way of remote e-voting in a fair and transparent manner.

Members who have not registered their e-mail address with the Company/RTA/Depository can now register the same by sending a request to Alankrit Assignments Limited or email at rag@anilk.com. Members holding Shares in demat form are requested to register their e-mail address with their Depository Participants only. The registered e-mail address will be used for sending future communications.

The Result of the Postal Ballot will be declared within two working days from the conclusion of the remote e-voting. The said results along with the Scrutinizer's Report shall be placed on the website of the Company at www.haryanacapfin.com and on the website of NSDL at www.evoting.nsdl.com and the same shall be communicated to the Stock Exchange simultaneously.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call at 022-48967000 or send a request to Ms. Pallavi Mahatre at evoting@nsdl.com. The grievances can also be addressed to the Company at investors@haryanacapfin.com.

For Haryana Capfin Limited
Sd/-
Pratham Rawal
Company Secretary
M. No. ACS-58517

Place: Gurugram
Date: 17th February, 2025

SIMPLEX INFRASTRUCTURES LIMITED

CIN: L45209WB1924PLC004969
Regd Office: 'SIMPLEX HOUSE', 27, Shakespear Sarani, Kolkata - 700017
Phone: +91 033-23011600, Fax: 033-22891468
E-mail: secretarial.legal@simplexinfra.com; Website: www.simplexinfra.com

NOTICE OF THE EXTRA-ORDINARY GENERAL MEETING OF THE COMPANY, BOOK CLOSURE AND E-VOTING INFORMATION

Notice is hereby given that an Extra-Ordinary General Meeting (EGM) of the Members of M/s. SIMPLEX INFRASTRUCTURES LIMITED (the Company) will be held on Wednesday, the 12th day of March, 2025 at 12.30 PM through Video Conferencing (VC)/ Other Audio-Visual Means (OAVM) to transact the business as set out in the Notice of the EGM in compliance with the applicable provisions of the Companies Act, 2013 (the Act) read with Rules thereunder and General Circulars dated 8th April, 2020, 13th April, 2020, 5th May, 2020, 13th January, 2021, 14th December, 2021, 5th May, 2022, 28th December, 2022 and 25th September, 2023 issued by the Ministry of Corporate Affairs (collectively referred to as "MCA Circulars") and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with SEBI Circular dated 13th May, 2022 and 5th January, 2023 and 07th October, 2023 ("SEBI Circular") without physical presence of Members at a common venue.

In terms of MCA Circulars and SEBI Circular, the Company has completed dispatch of Notice of the EGM of the Company, inter alia, containing the Explanatory Statement pursuant to section 102 (1) and section 110 & Rule 22 of the Companies (Management and Administration) Rules, 2014 on 17th February, 2025 through electronic mode only to those members whose e-mail addresses are registered with the Company/Registrar & Share Transfer Agent (RTA) or Depository Participant(s). The requirement of sending physical copies of the Notice of the EGM has been dispensed with vide aforementioned MCA and SEBI Circulars. The aforesaid documents are available on the website of the Company at www.simplexinfra.com and on the websites of the Stock Exchanges viz. www.bseindia.com, www.nseindia.com, www.cse-india.com and NSDL at www.evoting.nsdl.com.

The Notice and Explanatory Statement will be available for inspection in electronic mode from date of circulation of this notice up to the date of EGM. Members are requested to write to the Company on secretarial.legal@simplexinfra.com for inspection of the said documents.

Instructions for remote e-voting and E-voting during the EGM

In Compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended from time to time, the Secretarial Standard on General Meetings ("SS-2") issued by The Institute of Company Secretaries of India and Regulation 44 of the SEBI Listing Regulations, the Company is providing to its Members the facility to exercise their vote by electronic means in respect of the business to be transacted at the EGM and for this purpose, the Company has appointed National Securities Depository Limited (NSDL) to facilitate voting through electronic means. Member holding shares in physical form or dematerialized form as on the "Cut-off date" i.e. Wednesday, 05th March 2025, can cast their votes electronically through electronic voting system ("Remote e-voting") of NSDL at www.evoting.nsdl.com.

The detailed instruction for remote e-voting are given in the Notice of the EGM. Members are requested to note the following:

- The Special Resolution as set out in the Notice of the EGM will be transacted through voting by electronic means only.
 - The Remote e-voting period commences on Saturday, 08th March 2025 at 9.00 A.M. and ends on Tuesday, 11th March, 2025 at 5.00 P.M. Remote e-voting module will be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast, the Member cannot modify it subsequently.
 - The facility of E-voting system shall also be made available during the Meeting and the Members attending the Meeting, who have not cast their vote by Remote e-voting shall be eligible to cast their vote through e-voting during the meeting. The voting right of Members shall be proportionate to their share of the paid up equity share capital of the Company as on the Cut-off date, i.e. Wednesday, 05th March 2025.
 - The Members who have cast their vote(s) by Remote e-voting may also attend the EGM but shall not be entitled to cast their vote(s) again at the EGM.
 - Any person who acquires shares of the Company and becomes a Member of the Company after sending of the Notice and holding shares as of the Cut-off date, may obtain the user ID and password by sending a request at evoting@nsdl.co.in. However if a person is already registered with NSDL for e-voting then the existing User ID and Password can be used for casting their vote. A person who is not a Member as on the Cut-off date should treat the Notice of the EGM for information purposes only. The login credentials used for E-Voting may be used to attend the EGM through VC/OAVM.
 - The Register of Members and Transfer books of the Company will remain closed from Thursday, 06th March 2025 to Wednesday, 12th March, 2025 (both days inclusive).
 - The Company has appointed Mr. Atul Kumar Labh, Practising Company Secretary (FCS - 4848/CP - 3238), Kolkata, to act as the Scrutinizer, to scrutinize the e-voting process in a fair and transparent manner.
 - In case of any queries / grievances connected with Remote e-voting and e-voting during the meeting you may refer to the Frequently Asked Questions (FAQs) and 'e-voting user manual' for Members available at the 'Downloads' Section of www.evoting.nsdl.com. Members who need technical assistance before/during the Meeting may send a request at evoting@nsdl.co.in or call 022 4886 7000 or contact Mr. Amit Vishal, Asst. Vice President / Ms. Pallavi Mahatre, Senior Manager from NSDL, 301, 3rd Floor, Naman Chambers, G Block, Plot No - C-32, Bandra Kurla Complex, Bandra East, Mumbai-400051 at the designated email ids AmitV@nsdl.co.in / pallavid@nsdl.co.in or at telephone no. 022 - 4886 7000.
- Members who have not registered their email addresses are requested to register their email addresses with their respective Depository Participant(s) and Members holding shares in physical mode are requested to register/update the email address with the Company at secretarial.legal@simplexinfra.com along with signed request letter mentioning name, address, folio no., mobile no. and email id of Member, scanned copy of PAN card and self attested copy of any address proof (i.e. Aadhar, Driving License, Passport, etc) in support of address of the Member as registered with the Company to receive the EGM Notice.
- For SIMPLEX INFRASTRUCTURES LIMITED
Sd/-
B. L. Bajoria
Sr. Vice President & Company Secretary
- Place : Kolkata
Date : 17th February, 2025

MARKOBENZ VENTURES LIMITED

(Formerly known as Evergreen Textiles Limited)
CIN: L46692MH1985PLC037652
REGD. Office No. 144, 14th Floor, Atlanta Building Plot No 209, Jammalaj Bajaj Road, Nariman Point, Mumbai-400021.
www.markbenzventures.com | E-MAIL: info@evergreentextiles.in

EXTRACT FROM THE STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED ON 31.12.2024

Sr. No.	Particulars	For the Quarter Ended			For the Nine Month Ended			For the Year Ended
		31st December, 2024	30th September, 2024	31st December, 2023	31st December, 2024	31st December, 2023	31st March, 2024	
1	Total income from operations	1020.58	2024.02	1095.12	4451.28	1153.58	2429.84	
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	15.13	87.04	38.28	162.66	97.02	219.47	
3	Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	15.22	87.04	38.28	162.66	97.02	219.47	
4	Net Profit / (Loss) for the period after Tax (after Exceptional and/or Extraordinary items)	15.22	87.04	38.28	162.66	97.02	219.47	
5	Total Comprehensive Income for the period (Comprising Profit/ (loss) for the period (after tax) and other Comprehensive Income (after tax))	15.22	87.04	38.28	162.66	97.02	219.47	
6	Equity Share Capital	1920.00	1920.00	480	1920.00	480	480	
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of Previous Year	0	0	0	0	0	0	
8	Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations)	10.00	10.00	10.00	10.00	10.00	10.00	
	Basic :	0.08	0.45	0.80	0.85	2.02	4.57	
	Diluted :	0.08	0.45	0.80	0.85	2.02	4.57	

NOTES:
1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of SEBI (Listing and Other Disclosure Requirements) Regulation, 2015. The full Format of the financial Results are available on the Stock Exchange website (www.bseindia.com) and on the Company website (www.markbenzventures.com)
2. The result of the Quarter ended on 31st December, 2024 were reviewed by the Audit Committee and approved by the Board of Director at its meeting held on 14 February, 2024

BY ORDER OF THE BOARD OF DIRECTOR
FOR, MARKOBENZ VENTURES LIMITED
(Formerly known as Evergreen Textiles Limited)
Sd/-
MR. BHAVIN YOGESH SHUKLA
MG. DIRECTOR
Date : 14-02-2024
Place : Mumbai

CLASSIFIED CENTRES IN MUMBAI

B. Y. Padhye Publicity Services, Dadar (W), Mumbai
Mobile: 9825292441
2422 0445.
DATEY Advertising, Dadar (W), Mumbai
Mobile: 9825292441
9930949817
Achievers Media, Dadar (W), Mumbai
Phone: 22691584
NAC, Bandra (W), Mumbai
Mobile: 964132358
Rockon, Bandra (W), Mumbai
Mobile: 9867445557
Space Age Advertising, Bandra (W), Mumbai
Mobile: 9869662207
Mobile: 9869662202 | 9869989877
Kirti Agencies, Khar (W), Mumbai
Phone: 26047542
Hindustan Advertising, Vile Parle (W), Mumbai
Phone: 26146229
Promovers, Vile Parle (W), Mumbai
Mobile: 916778766
Venture Andheri (E), Mumbai
Phone: 91236000
Anjan Media, Andheri (W), Mumbai
Mobile: 9152895703
Bombay Publicity, Andheri (W), Mumbai
Mobile: 9870703542
Carl Advertising, Andheri (W), Mumbai
Phone: 9696 3441 / 42.
Gauri Press Communication, Andheri (E), Mumbai
Mobile: 9820969565 | 9820969566
Koon Publicity, Andheri (E), Mumbai
Phone: 28253077
Mobile: 9920992393
Lakshadwala Advertising, Andheri (W), Mumbai
Phone: 26364274 | 26316960.
Multimedia Informatics, Andheri (W), Mumbai
Mobile: 8286011319
Prime Publicity Services, Andheri (E), Mumbai
Mobile: 26839686 | 26830304.
Zorg Creations, Andheri (E), Mumbai
Phone: 022-26288794
Mobile: 9833364551 | 9820199918
P. E. Advertisers, Andheri (W), Mumbai
Phone: 26768888
Mobile: 9820123900
Naha Agency, Andheri (E), Mumbai
Mobile: 8652400931
Shark Enterprises, Andheri (E), Mumbai
Phone: 022-26863587
Adressit Services, Andheri (E), Mumbai
Phone: 28762157 | 28726291.
Samartha Advertiser Pvt. Ltd., Andheri (E), Mumbai
Phone: 26852294
Mobile: 9594969627
Target Media, Andheri (E), Mumbai
Mobile: 8692959648 | 9702307711
AD Support Advertising, Andheri (E), Mumbai
Mobile: 9869463650
Bijal Visual Ads., Malad (W), Mumbai
Phone: 26854571 | 28805487
Mobile: 9322265715
Sarodaya, Borivali (W), Mumbai
Mobile: 932139909
AD Plus, Mira Road (E), Mumbai
Phone: 9779657505
Ashani Advertising & Press Relations, Andheri (E), Mumbai
Phone: 022-28114235
Mobile: 9833933502
M.S. Advertising, Andheri (E), Mumbai
Phone: 022-28160100
Phone: 9769711727
Sugo Advertising, Andheri (W), Mumbai
Phone: 775988329 | 7028565571
Mayuresh Publicity, Vihar (W), Mumbai
Phone: 0250 - 2503913.
Mobile: 9923935556
Plasma Advertising, Andheri (E), Mumbai
Phone: 022-27461970
Ronak Advertising, Vashi, Mumbai
Phone: 71012345
Mobile: 9324102060 | 9820152753
Rahul Advertising, Vashi, Mumbai
Phone: 022-65119998
Mobile: 9820200044
S. Kumar Publicity, Vashi, Mumbai
Phone: 27898472
Mobile: 9820889848
S.H. Ads & Communications, Vashi, Mumbai
Phone: 7892555 | 61372555
A.M. Corporation, Thane (W), Mumbai
Phone: 67311000.
Advair Advertising, Thane (W), Mumbai
Phone: 25345294 | 25380080.
Ashwin Advertising, Thane (W), Mumbai
Phone: 2344 5007
Mobile: 9820927100
Mangal Adv & Consultancy, Thane (W), Mumbai
Phone: 2538 8134
Mobile: 9869197367
Sahil Advertising, Thane (W), Mumbai
Phone: 25406749
Mobile: 9223355732
Saurabh Enterprises, Thane (W), Mumbai
Phone: 25426604
Mobile: 9920003886
Shree Advertising, Thane (W), Mumbai
Phone: 25343648 | 25341338
Surbhi Advertising, Thane (W), Mumbai
Phone: 692944489 | 66743142
Sruati Advertising, Thane (W), Mumbai
Phone: 9870786203
Meykar's Ad Junction, Dombivli (E), Mumbai
Phone: 0251-2862551
Mobile: 9870017985

मुख्यमंत्री महोदयांच्या संकल्पनेतील १०० दिवसांच्या कृती

आराखड्याची नवी मुंबई महानगरपालिकेत प्रभावी अंमलबजावणी



कर्मचारीवृंदासाठी आयोजन करण्यात आले होते.

अशाप्रकारे नवी मुंबई महानगरपालिकेच्या वतीने मुख्यमंत्री महोदयांच्या संकल्पनेतील १०० दिवसांच्या कृती आराखड्याची प्रभावी अंमलबजावणी करण्यात येत असून विविध विभागांनी केलेल्या कार्यवाहीची पाहणी केली जाणार आहे.

फॉर्म क्र. INC-26
एका राज्यातून दुसऱ्या राज्यात नोंदणीकृत कार्यालय स्थलांतरित करण्यासंदर्भात केंद्रीय सरकार, कॉर्पोरेट व्यवहार मंत्रालय, प्रादेशिक संचालक, पश्चिम विभाग कार्यालय, मुंबई

कंपनी अधिनियम, २०१३ च्या कलम १३(४) च्या अनुषंगाने आणि विजल होल्डिंग अँड ट्रेडिंग कंपनी प्रायव्हेट लिमिटेड ... अर्जदार

नोंदणीकृत कार्यालय: ३-ए, बारोडावाला मॅगॅशन ८१, डॉ. एनी बेझंट रोड, वर्ली, मुंबई: ४०००१८.

ई-मेल आयडी: rakesh.kukreja@shahco.in
CIN: U68100MH2001PTC201679

सर्वसामान्य जनतेला सूचना देण्यात येत आहे की, कंपनी २० जानेवारी २०२५ रोजी झालेल्या अतिरिक्त सर्वसाधारण सभेत मंजूर झालेल्या विशेष उठावाच्या अनुषंगाने कंपनीच्या मेमोरँडम ऑफ असोसिएशनमध्ये बदल करण्याची पुष्टी मिळावी यासाठी कंपनी कायदा, २०१३ च्या कलम १३ अंतर्गत केंद्र सरकारकडे अर्ज करण्याचा प्रस्ताव ठेवत आहे. कंपनीला तिचे नोंदणीकृत कार्यालय "महाराष्ट्र राज्य" वरून "दिल्ली राज्य" असे बदलता यावे यासाठी. कंपनीच्या नोंदणीकृत कार्यालयाच्या प्रस्तावित बदलामुळे ज्या व्यक्तीचे हित प्रभावित होण्याची शक्यता आहे, त्यांनी त्यांच्या हिताचे स्वरूप आणि विरोधाची कारणे सांगणारे प्रतिज्ञापत्र कंपनीच्या व्यवहार मंत्रालय, प्रादेशिक संचालक, पश्चिम प्रदेश कार्यालय, पश्चिम प्रदेश, एक्स्टरेस्ट, ५वा मजला, ०१० मरीन ड्राइव्ह, मुंबई-४०००२ यांना या सूचनेची प्रकाशन ताखेपासून चौदा दिवसांच्या आत सादर करावे किंवा सादर करावे किंवा नोंदणीकृत पोस्टाने पाठवावे. अर्जदार कंपनीला त्यांच्या नोंदणीकृत कार्यालयात वर नमूद केलेल्या पत्त्यावर एक पत्र द्यावी.

विजल होल्डिंग अँड ट्रेडिंग कंपनी प्रायव्हेट लिमिटेडसाठी राजेश हरिश्चंकर पालीवाल (संचालक)

स्थान: मुंबई दिनांक: १७ फेब्रुवारी, २०२५ DIN: 09749556

नवी मुंबई, दि. १७ (वार्ताहर) : नागरिकांना शासन, प्रशासनामार्फत दिल्या जाणा-या सेवा गुणवत्तापूर्ण व जलद असल्याचा यादृष्टीने मुख्यमंत्री ना.श्री. देवेंद्र फडणवीस यांनी दिलेल्या १०० दिवसांच्या कृती आराखडयाची प्रभावी अंमलबजावणी नवी मुंबई महानगरपालिकेतील सर्व विभागांनी जलद करावी अशा प्रकारच्या महापालिका आयुक्त डॉ. कैलास शिंदे यांनी दिलेल्या निर्देशानुसार सर्व विभागांनी प्रत्यक्ष कृती करण्यास सुरुवात केली आहे.

दरोज नियमित कार्यालयीन कामकाजात व्यस्त रहावे लागत असल्याने सार्वजनिक सुट्टीच्या दिवशी कार्यालयात येऊन अधिकारी, कर्मचारी हे कृती आराखड्याची अंमलबजावणी करीत असून त्यानुसार कार्यालयीन स्वच्छता व कार्यालयातील कागदपत्रे व नस्त्या यांची अभिलेख नियमानुसार विगतवारी करून त्याचे सहा गट्टे पध्दतीनुसार नियोजन करण्यावर भर देण्यात येत आहे.

या अनुषंगाने आपापल्या विभागातील जुन्या व निरुपयोगी साहित्याची विहीत कार्यपध्दतीने विल्हेवाट लावणे, कार्यालय व परिसर स्वच्छ करणे तसेच अभिलेखविषयक प्रचलित नियम, कार्यपध्दतीप्रमाणे कागदपत्रांचे व नस्त्यांचे निदोषीकरण करणे, त्याचे अ,ब,क,ड पध्दतीने वर्गीकरण करणे, ड वर्गातील कालावधी पूर्ण झालेली कागदपत्रे नष्टीकरण व निलेखनाची प्रक्रिया करणे तसेच वर्गीकरण झालेले दप्तार अभिलेख रक्षित जमा करणे अशा विविध प्रकारे सर्व विभागात कार्यवाही करण्यात येत आहे.

प्रशासकीय कामकाजात सुनियोजितता असावी व कामगदपत्रे व नस्त्या यांचा अभिलेख शासन नियमानुसार योग्यप्रकारे जतन व्हावा याकरिता आयुक्त महोदयांच्या संकल्पनेतून रायगड जिल्हा परिषदेचे अतिरिक्त मुख्य कार्यकारी अधिकारी श्री. सत्यजित बडे यांच्या मार्गदर्शन कार्याखाली अतिरिक्त, नवनवस्थेत येऊन घोरानं केली मोबाईलच्या दुकानात घोरी

सगळी घटना सीसीटीव्ही कॅमेरात कैद उल्लासगरमध्ये एका चोराचा प्रताप सीसीटीव्ही कॅमेऱ्यात कैद झाला आहे.या चोरानं चकक नवन अवस्थेत येऊन मोबाईलच्या दुकानात घोरी केली आहे.

चोरीचा हा सगळा प्रकार सीसीटीव्ही कॅमेरात कैद झाला आहे,कॅम्प नंबर पाचच्या गायकवाड पाडा भागातील ओम साई राम कम्युनिकेशन या दुकानात रात्री ही चोरी झाली,चोरट्याने भिंत तोडून त्याद्वारे आत प्रवेश केला, मोबाईल, ब्लू टूथ आणि काही रोकेड चोरी करून पसार झाला, मात्र आश्चर्याची गोष्ट म्हणजे या चोराच्या अंगावर एकही कपडा नव्हता,तो पूर्ण नग्न अवस्थेत होता,त्यामुळे अशा अवस्थेत येऊन त्याने चोरी का केली असावा असा प्रश्न निर्माण झालाय,याप्रकरणी अंबरनाथ शिवाजीनगर पोलीसनि गृहदा दाखल केला असून पोलीस सीसीटीव्हीच्या आधारे या चोरट्याचा शोध घेत आहे.

MARKOBENZ VENTURES LIMITED (Formerly known as Evergreen Textiles Limited) CIN: L46692MH1985PLC037652						
REGD. Office No. 144, 14th Floor, Atlanta Building Plot No 209, Jammalal Bajaj Road, Nariman Point, Mumbai-400021. www.markbenzventures.com E-MAIL: info@evergreentextiles.in						
EXTRACT FROM THE STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED ON 31.12.2024						
(Amount in Lakh)						
Sr. No	Particulars	For the Quarter Ended			For the Nine Month Ended	
		31st December, 2024	30th September, 2024	31st December, 2023	31st December, 2024	31st December, 2023
1	Total income from operations	1020.58	2024.02	1095.12	4451.28	1153.58
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	15.13	87.04	38.28	162.66	97.02
3	Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	15.22	87.04	38.28	162.66	97.02
4	Net Profit / (Loss) for the period after Tax (after Exceptional and/or Extraordinary items)	15.22	87.04	38.28	162.66	97.02
5	Total Comprehensive Income for the period (Comprising Profit/(loss) for the period (after tax) and other Comprehensive Income (after tax))	15.22	87.04	38.28	162.66	97.02
6	Equity Share Capital	1920.00	1920.00	0	480	0
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of Previous Year	0	0	0	0	480
8	Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations)	10.00	10.00	10.00	10.00	10.00
Basic :		0.08	0.45	0.80	0.85	2.02
Diluted :		0.08	0.45	0.80	0.85	2.02

NOTES:
1 The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of SEBI (Listing and Other Disclosure Requirements) Regulation, 2015. The full Format of the financial Results are available on the Stock Exchange website (www.bseindia.com) and on the Company website (www.markbenzventures.com)
2 The result of the Quarter ended on 31st December, 2024 were reviewed by the Audit Committee and approved by the Board of Director at its meeting held on 14 February, 2024

BY ORDER OF THE BORD OF DIRECTOR FOR, MARKOBENZ VENTURES LIMITED (Formerly known as Evergreen Textiles limited) Sd/- MR. BHAVIN YOGESH SHUKLA MG.DIRECTOR DIN : 10718852

Date : 14-02-2024
Place : Mumbai

नवनवस्थेत येऊन घोरानं केली मोबाईलच्या दुकानात घोरी



सगळी घटना सीसीटीव्ही कॅमेरात कैद उल्लासगरमध्ये एका चोराचा प्रताप सीसीटीव्ही कॅमेऱ्यात कैद झाला आहे.या चोरानं चकक नवन अवस्थेत येऊन मोबाईलच्या दुकानात घोरी केली आहे.

चोरीचा हा सगळा प्रकार सीसीटीव्ही कॅमेरात कैद झाला आहे,कॅम्प नंबर पाचच्या गायकवाड पाडा भागातील ओम साई राम कम्युनिकेशन या दुकानात रात्री ही चोरी झाली,चोरट्याने भिंत तोडून त्याद्वारे आत प्रवेश केला, मोबाईल, ब्लू टूथ आणि काही रोकेड चोरी करून पसार झाला, मात्र आश्चर्याची गोष्ट म्हणजे या चोराच्या अंगावर एकही कपडा नव्हता,तो पूर्ण नग्न अवस्थेत होता,त्यामुळे अशा अवस्थेत येऊन त्याने चोरी का केली असावा असा प्रश्न निर्माण झालाय,याप्रकरणी अंबरनाथ शिवाजीनगर पोलीसनि गृहदा दाखल केला असून पोलीस सीसीटीव्हीच्या आधारे या चोरट्याचा शोध घेत आहे.

कर्मचारीवृंदासाठी आयोजन करण्यात आले होते.

अशाप्रकारे नवी मुंबई महानगरपालिकेच्या वतीने मुख्यमंत्री महोदयांच्या संकल्पनेतील १०० दिवसांच्या कृती आराखड्याची प्रभावी अंमलबजावणी करण्यात येत असून विविध विभागांनी केलेल्या कार्यवाहीची पाहणी केली जाणार आहे.

बँक ऑफ महाराष्ट्र
Bank of Maharashtra
भारत सरकार का उद्यम
एक परिवार एक बँक

तणावग्रस्त आस्ति व्यवस्थापन शाखा :
आगरकर हायस्कूल बिल्डींग, दुसरा मजला, सोमवार पेठ, पुणे-४११०११.
फोन : ७०३०९२४४००,
ईमेल : bom1446@mahabank.co.in

दि सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनॅन्शियल असेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरस्ट अँकट २००२ आणि त्यासह वाचण्याच्या सिक्युरिटी इंटरस्ट (एन्फोर्समेंट) रूल्स २००२ मधील रूल ८(६) च्या अटीनुसार स्थावर मालमत्तांच्या विक्रीकरिता ई-ऑक्शन विक्री सूचना

या ठिकाणी सर्वसाधारण जनतेस आणि विशेषकरून कर्जदार आणि जामीनदारांना सूचना देण्यात येते की, खाली नमूद केलेल्या स्थावर मालमत्ता, ज्या बँक ऑफ महाराष्ट्र यांच्याकडे गहाण/बोज्याअंतर्गत आहेत आणि बँक ऑफ महाराष्ट्रचे अधिकृत अधिकारी यांनी सादर मालमत्तांचा प्रतिकात्मक ताबा घेतला असून, सादर मालमत्तांची "जसे आहे जसे आहे" "जे आहे जसे आहे" आणि "तेथे जे आहे" या तत्वावर, बँक ऑफ महाराष्ट्र यांना खाली नमूद केलेल्या परीशिष्टामधील कर्जदार व जामीनदार यांच्याकडून घेणे असलेली रक्कम वसूल करण्यासाठी ई-ऑक्शनाद्वारे विक्री केली जाणार आहे. कर्जदार आणि जामीनदारांचा तपशील, घेणे रक्कम, स्थावर मालमत्तांचे संक्षिप्त वर्णन आणि त्यावरील माहित असलेला बोजा, ताब्याचा प्रकार, राखीव किंमत, बयाणा रक्कम आणि बोली वाढविण्याची रक्कम या तपशील पुढीलप्रमाणे आहे.

कर्जदार / जामीनदाराचे नाव आणि पत्ता	स्थावर मालमत्तेचे संक्षिप्त वर्णन आणि ताब्याचा प्रकार	राखीव किंमत बयाणा रक्कम बोली वाढविण्याची रक्कम
कर्जदार : मे. भूमी सुदर्शन इन्फ्रास्ट्रक्चर, कंपनीचा पत्ता : सुदर्शन फार्म हाऊस, १८/१, गानगिरी आश्रमाजवळ, पोस्ट खोपोली, तालुका खालापूर, जि. रायगड-४१०२०३. भागीदार : १. श्री. निलेश रमणलाल जैन, द्वारा जैन वॉच कंपनी, मशिद बाजारपेठ, खोपोली, ता. खालापूर, जि. रायगड-४१०२०३. २. श्री. योगेश चंपालाल जैन, फ्लॅट नं. १, १ ला मजला, जलारामकृपा बिल्डींग, सेंट्रल बँक ऑफ इंडियासमोर, खोपोली, ता. खालापूर, जि. रायगड-४१०२०३. ३. श्री. समीर दत्तात्रय मास्करकर, सुदर्शन बंगला, एम.जी. रोड, अप्पर खोपोली, दक्ष मंदिराजवळ, खोपोली, ता. खालापूर, जि. रायगड-४१०२०३. जामीनदार : १. श्री. निलेश रमणलाल जैन, द्वारा जैन वॉच कंपनी, मशिद बाजारपेठ, खोपोली, ता. खालापूर, जि. रायगड-४१०२०३. २. श्री. योगेश चंपालाल जैन, फ्लॅट नं. १, १ ला मजला, जलारामकृपा बिल्डींग, सेंट्रल बँक ऑफ इंडियासमोर, खोपोली, ता. खालापूर, जि. रायगड-४१०२०३. ३. श्री. समीर दत्तात्रय मास्करकर, ३ व ४ राहाणार : सुदर्शन बंगला, एम.जी. रोड, अप्पर खोपोली, दक्ष मंदिराजवळ, खोपोली, ता. खालापूर, जि. रायगड-४१०२०३. शाखा : दबावग्रस्त आस्ति वसुली शाखा, पुणे संपर्काचा तपशील : शाखा व्यवस्थापक : दबावग्रस्त आस्ति वसुली शाखा, श्री. जगन्नाथ प्रसाद पट्टनाईकर, मो. ८३२९४८७११	रु. ००,९५,२३,४९६/- (रुपये दहा कोटी पंचाण्णव लाख एकोणतीस हजार चारशे शहाण्णव फक्त) अधिक त्यावरील दि. २६/०८/२०२० पासूनचे लागू न केलेले व्याज अधिक मागणी नोटीसीत नमूद केल्यानुसार दि. २६/०८/२०२० पासूनचे किंमत, आकार आणि खर्च यांसहीत वजा वसुली जर असेल तर.	राखीव : रु. ११,८८,००,०००/- (रुपये अकरा कोटी अठ्ठायाऐंशी लाख फक्त) बयाणा : रु. १,१८,८०,०००/- (रुपये एक कोटी अठरा लाख ऐंशी हजार फक्त) बोली वाढ : रु. १,००,०००/- (रुपये एक लाख फक्त)

अ. क्र.	तपशील	तारीख व वेळ
१	ई- लिलावाची तारीख व वेळ	लॉट नं. ८ करीता दि. ११/०३/२०२५, स. ११.०० ते दु. ४.०० दरम्यान
२	बयाणा रक्कमेसहीत बोली सादर करण्याची अंतिम तारीख	दि. ११/०३/२०२५, (पीएसबी अलायन्सच्या नियमानुसार)
३	मालमत्ता पाहणीची तारीख व वेळ	लॉट नं. ८ करीता दि. २४/०२/२०२५ ते दि. ०१/०३/२०२५ दु. ३.०० ते सायं. ५.०० दरम्यान

महत्वाची माहिती : सादर मालमत्तांवर संबंधित सोसायटीचा देखभाल खर्च इ. च्या थकबाकीचा दावा असू शकतो. त्यामुळे प्रस्तावकांना सद्दा देण्यात येतो की, विक्रीसाठी ठेवण्यात आलेल्या मालमत्तांवर संबंधित सोसायटीचे काही देणे असल्यास किंवा कोणत्याही सरकारी प्राधिकरणाचे किंवा विल्डचे काही देणे असल्यास त्याची खात्री करून घ्यावी. संबंधित मालमत्तांवर अशा कोणत्याही आकारणी थकबाकी असल्यास ती प्रस्तावकांने भरावयाची आहे.
टीप : १) सादर ई-ऑक्शन ई-बिक्राममार्फत करण्यात येईल. त्यासाठी प्रस्तावकांनी - <https://baanknet.com/auaction-psb> या वेबसाईटवर लॉग इन करून स्वतः नोंदणी (Register) करून घ्यावी. प्रस्तावकांनी केवयासी कागदपत्रे अपलोड करावीत. कृपया नोंद घ्यावी की, केवयासी कागदपत्रांची पडताळणी करण्यासाठी कमीत कमी २-३ दिवसांचा कालावधी लागतो. त्यामुळे प्रस्तावकांना सद्दा देण्यात येतो की, त्यांनी शेवटच्या क्षणाची घिंता / घाई-गडबड टाळण्यासाठी काही दिवस अलीकडेच नोंदणी करून केवयासी कागदपत्रे अपलोड करावीत. रजिस्ट्रेशन संदर्भातील शंकांसाठी ८२९१२२०२२०, support.BAANKNET@psballiance.com वर संपर्क साधावा. २) विक्रीच्या तपशीलवार अटी व शर्तीसाठी कृपया बँकेच्या वेबसाईटवरलल लिंक https://www.bankofmaharashtra.in/properties_for_sale.asp पहावी.

दिनांक : १३/०२/२०२५
ठिकाण : पुणे

मुख्य व्यवस्थापक व अधिकृत अधिकारी,
तणावग्रस्त आस्ति व्यवस्थापन शाखा, पुणे

सार्वजनिक सूचना

मला माझे क्लायंट, श्री मनोजकुमार राधाकृष्ण बागडी यांच्याबद्दल काळजी वाटते सर्वसाधारण जनतेला कळविण्यात येते की, २२/०६/२००० रोजी झालेल्या विक्री करारानुसार, मेसर्स श्री विशाल कन्स्ट्रक्शन, एकमेव मालक: श्री विजयकुमार मुलजंद संघवी यांनी "सोनाम को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड" म्हणून ओळखल्या जाणाऱ्या सोसायटीच्या चौथ्या मजल्यावर बांधलेला ९८.१७ चौरस मीटरचा फ्लॅट क्रमांक ४०२ हा भिचवी, सर्वेक्षण क्रमांक ३० भाग ३२/२, ४१/१,१६५ भाग येथे स्थित असलेला फ्लॅट क्रमांक १८, १९, एम.जे. क्रमांक ५२० श्रीमतीला विकला. सुमनदेवी ओमप्रकाश टपरिया त्यानंतर २७/०७/२००१ रोजीच्या नोंदणीकृत विक्री कराराद्वारे, श्रीमती. सुमनदेवी ओमप्रकाश टपरिया यांनी फ्लॅट क्रमांक ४०२ श्रीमती. सुमनदेवी नंदकिशोर व्यास यांना विकला. त्यानंतर १०/०५/२०११ रोजीच्या नोंदणीकृत विक्री कराराद्वारे, सुमनदेवी नंदकिशोर व्यास यांनी फ्लॅट क्रमांक ४०२ श्री मनोजकुमार राधाकृष्ण बागडी यांना विकला. असे कळविण्यात आले आहे की, पहिला मूळ विक्री करार २२/०६/२००० रोजी मेसर्स श्री विशाल कन्स्ट्रक्शन, वन पार्टचे एकमेव मालक श्री विजयकुमार मुलजंद संघवी आणि श्रीमती यांच्या झाला. फ्लॅट क्रमांक ४०२ बाबत इतर भागाचा सुमनदेवी ओमप्रकाश टपरिया हरवला आहे किंवा हरवला आहे आणि तो शोधण्यासाठी सर्व प्रयत्न करूनही तो सापडत नाही. आता माझे क्लायंट, श्री मनोजकुमार राधाकृष्ण बागडी हे फ्लॅट क्रमांक ४०२ च्या गहाणखतावर बँकेकडून कर्ज सुविधा मिळवू शकिताने, ज्यासाठी वर सांगितल्याप्रमाणे हरवलेल्या विक्री कराराच्या संदर्भात जनतेकडून मोठ्या प्रमाणात दावा मागवणे आवश्यक आहे. सादर फ्लॅट किंवा त्याच्या कोणत्याही भागावर किंवा त्याच्या संदर्भात कोणताही दावा, हक्क, मालकी, व्याज, वासा, गहाणखत, ताबा, विक्री, भेटवस्तू, भाडेपट्टा, शुल्क, ट्रस्ट, देखभाल, सुविधा किंवा इतर कोणत्याही प्रकारे असलेल्या कोणत्याही व्यक्तींना येथे प्रकाशित झाल्यापासून ७ दिवसांच्या आत खाली दिलेल्या पत्त्यावर लेखी स्वरूपात ते कळवावे लागेल, अन्यथा माझा क्लायंट अशा कोणत्याही दाव्यांचा संदर्भ न घेता सादर फ्लॅट क्रमांक ४०२ गहाणखत करण्यास पुढे जाईल. दिनांक १७ फेब्रुवारी २०२५

हितेश दिनाकराई पटेल
अॅडव्होकेट हायकोर्ट शांण क्र.१३, हरमिस्ती सोसायटी एस.व्ही. रोड, पटेलवाडी, बोरिवली (पश्चिम), मुंबई: ४०० ०९२.
फोन क्र. ९२२४०४२१७८

AUTHUM AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED
Regd.Off. : 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-21. Ph:(022) 6747 2117 Fax: (022) 6747 2118 E-mail: info@authum.com

POSSESSION NOTICE (As per Rule 8(1) of Security Interest (Enforcement) Rules, 2002)
Pursuant to the approved resolution plan of the Reliance Home Finance Limited (RHFL) by its Lenders in terms of RBI Circular No. RBI/2018-19/203, DBR. No. BP. BC. 45/21.04. 048/2018-19 dated June 7, 2019 on Prudential Framework for Resolution of Stressed Assets, the order of Hon'ble Supreme Court of India dated March 3, 2023 and the Special Resolution passed by the Shareholders on March 25, 2023, RHFL has entered into the agreement to transfer its Business by way of a slump sale on a going concern basis, to Reliance Commercial Finance Limited (RCFL) and whereas all the rights and liabilities pertaining to the loan account (s) of the Borrower has/ have also been transferred to RCFL. RCFL was further acquired by Authum Investment and Infrastructure Limited (Authum), in pursuance of the implementation of the Resolution Plan submitted by Authum on January 15, 2021 for RCFL in terms of the Reserve Bank of India (Prudential Framework for Resolution of Stressed Assets) Directions, 2019 and furthermore, the Hon'ble National Company Law Tribunal, Mumbai Bench, approved the Scheme of Arrangement for demerger of lending business of RCFL to Authum vide its order dated May 10, 2024, in view of which, the lending business and rights and entitlements attached thereto of the RCFL stands be transferred to and vested in Authum as a going concern. The undersigned being the Authorised officer of the Authum Investment & Infrastructure Limited ("AIL") (Resulting Company pursuant the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIL vide NCLT order dated 10.05.2024), under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notices dated 02nd September 2024 calling upon the borrower FORUS THAPAR, Co-borrowers RITA VIMAYKUMAR THAPAR & THAPAR HOTELS & VINAY KUMAR THAPAR to repay the amount mentioned in the notice being Rs.95,51,210/- (Rupees Eight Core Ninety Five Lakh Fifty One Thousand Two Hundreds Ten Only) under Loan Account No. RHLPMUM00055262 with further interest and costs within 60 days from the date of receipt of the said notices. The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrower and the public in general that the undersigned has taken SYMBOLIC POSSESSION of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on this 12th of February of the year 2025. The Borrower/ Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Authum Investment & Infrastructure Limited for an amount of **Rs.93,72,977.00 (Nine Core Ninety Three Lakh Seventy Two Thousand Nine Hundred Seventy Seven) as on 31st January 2025** along with future interest and cost thereon. The Borrower/ Co-Borrower's attention is invited to provisions of Section 13(8) of the said Act, in respect of time available, to redeem the secured assets. *** DESCRIPTION OF IMMOVABLE PROPERTY *** OFF/LODGE 117 118 119 121 122 123 125 126 127 128 129 131 132 1ST FLOOR, THAPPAR COMPLEX, PLOT 51, SECTOR 15, CBD BELAPUR, NAVI MUMBAI, MAHARASHTRA-400614

Place : Mumbai Authorized Officer
Date : 12 February 2025 Authum Investment and Infrastructure Limited

सगळी घटना सीसीटीव्ही कॅमेरात कैद उल्लासगरमध्ये एका चोराचा प्रताप सीसीटीव्ही कॅमेऱ्यात कैद झाला आहे.या चोरानं चकक नवन अवस्थेत येऊन मोबाईलच्या दुकानात घोरी केली आहे.

चोरीचा हा सगळा प्रकार सीसीटीव्ही कॅमेरात कैद झाला आहे,कॅम्प नंबर पाचच्या गायकवाड पाडा भागातील ओम साई राम कम्युनिकेशन या दुकानात रात्री ही चोरी झाली,चोरट्याने भिंत तोडून त्याद्वारे आत प्रवेश केला, मोबाईल, ब्लू टूथ आणि काही रोकेड चोरी करून पसार झाला, मात्र आश्चर्याची गोष्ट म्हणजे या चोराच्या अंगावर एकही कपडा नव्हता,तो पूर्ण नग्न अवस्थेत होता,त्यामुळे अशा अवस्थेत येऊन त्याने चोरी का केली असावा असा प्रश्न निर्माण झालाय,याप्रकरणी अंबरनाथ शिवाजीनगर पोलीसनि गृहदा दाखल केला असून पोलीस सीसीटीव्हीच्या आधारे या चोरट्याचा शोध घेत आहे.

कर्मचारीवृंदासाठी आयोजन करण्यात आले होते.

अशाप्रकारे नवी मुंबई महानगरपालिकेच्या वतीने मुख्यमंत्री महोदयांच्या संकल्पनेतील १०० दिवसांच्या कृती आराखड्याची प्रभावी अंमलबजावणी करण्यात येत असून विविध विभागांनी केलेल्या कार्यवाहीची पाहणी केली जाणार आहे.

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स्थावर मालमत्तांच्या विक्रीकरिता विक्री सूचना

दि सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनॅन्शियल असेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरस्ट अँकट २००२ आणि त्यासह वाचण्याच्या सिक्युरिटी इंटरस्ट (एन्फोर्समेंट) रूल्स २००२ मधील रूल ८(६) च्या अटीनुसार स्थावर मालमत्तांच्या विक्रीकरिता ई-ऑक्शन विक्री सूचना

या ठिकाणी सर्वसाधारण जनतेस आणि विशेषकरून कर्जदार आणि जामीनदारांना सूचना देण्यात येते की, खाली नमूद केलेल्या स्थावर मालमत्ता, ज्या बँक ऑफ महाराष्ट्र यांच्याकडे गहाण/बोज्याअंतर्गत आहेत आणि बँक ऑफ महाराष्ट्रचे अधिकृत अधिकारी यांनी सादर मालमत्तांचा प्रतिकात्मक ताबा घेतला असून, सादर मालमत्तांची "जसे आहे जसे आहे" "जे आहे जसे आहे" आणि "तेथे जे आहे" या तत्वावर, बँक ऑफ महाराष्ट्र यांना खाली नमूद केलेल्या परीशिष्टामधील कर्जदार व जामीनदार यांच्याकडून घेणे असलेली रक्कम वसूल करण्यासाठी ई-ऑक्शनाद्वारे विक्री केली जाणार आहे. कर्जदार आणि जामीनदारांचा तपशील, घेणे रक्कम, स्थावर मालमत्तांचे संक्षिप्त वर्णन आणि त्यावरील माहित असलेला बोजा, ताब्याचा प्रकार, राखीव किंमत, बयाणा रक्कम आणि बोली वाढविण्याची रक्कम या तपशील पुढीलप्रमाणे आहे.

कर्जदार / जामीनदाराचे नाव आणि पत्ता	स्थावर मालमत्तेचे संक्षिप्त वर्णन आणि ताब्याचा प्रकार	राखीव किंमत बयाणा रक्कम बोली वाढविण्याची रक्कम
कर्जदार : मे. भूमी सुदर्शन इन्फ्रास्ट्रक्चर, कंपनीचा पत्ता : सुदर्शन फार्म हाऊस, १८/१, गानगिरी आश्रमाजवळ, पोस्ट खोपोली, तालुका खालापूर, जि. रायगड-४१०२०३. भागीदार : १. श्री. निलेश रमणलाल जैन, द्वारा जैन वॉच कंपनी, मशिद बाजारपेठ, खोपोली, ता. खालापूर, जि. रायगड-४१०२०३. २. श्री. योगेश चंपालाल जैन, फ्लॅट नं. १, १ ला मजला, जलारामकृपा बिल्डींग, सेंट्रल बँक ऑफ इंडियासमोर, खोपोली, ता. खालापूर, जि. रायगड-४१०२०३. ३. श्री. समीर दत्तात्रय मास्करकर, सुदर्शन बंगला, एम.जी. रोड, अप्पर खोपोली, दक्ष मंदिराजवळ, खोपोली, ता. खालापूर, जि. रायगड-४१०२०३. जामीनदार : १. श्री. निलेश रमणलाल जैन, द्वारा जैन वॉच कंपनी, मशिद बाजारपेठ, खोपोली, ता. खालापूर, जि. रायगड-४१०२०३. २. श्री. योगेश चंपालाल जैन, फ्लॅट नं. १, १ ला मजला, जलारामकृपा बिल्डींग, सेंट्रल बँक ऑफ इंडियासमोर, खोपोली, ता. खालापूर, जि. रायगड-४१०२०३. ३. श्री. समीर दत्तात्रय मास्करकर, ३ व ४ राहाणार : सुदर्शन बंगला, एम.जी. रोड, अप्पर खोपोली, दक्ष मंदिराजवळ, खोपोली, ता. खालापूर, जि. रायगड-४१०२०३. शाखा : दबावग्रस्त आस्ति वसुली शाखा, पुणे संपर्काचा तपशील : शाखा व्यवस्थापक : दबावग्रस्त आस्ति वसुली शाखा, श्री. जगन्नाथ प्रसाद पट्टनाईकर, मो. ८३२९४८७११	रु. ००,९५,२३,४९६/- (रुपये दहा कोटी पंचाण्णव लाख एकोणतीस हजार चारशे शहाण्णव फक्त) अधिक त्यावरील दि. २६/०८/२०२० पासूनचे लागू न केलेले व्याज अधिक मागणी नोटीसीत नमूद केल्यानुसार दि. २६/०८/२०२० पासूनचे किंमत, आकार आणि खर्च यांसहीत वजा वसुली जर असेल तर.	राखीव : रु. ११,८८,००,०००/- (रुपये अकरा कोटी अठ्ठायाऐंशी लाख फक्त) बयाणा : रु. १,१८,८०,०००/- (रुपये एक कोटी